

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

(8)

Regn. No. OA 2416 of 1991

Date of decision 28.2.1992.

R.W. Aundhkar

Applicant

Shri Umesh Mishra

Counsel for the applicant

vs.

Respondents

Shri P.P. Khurana
with Shri Mahip Sandal, Departmental Representative

Counsel for the respondents

CORAM

The Hon'ble Mr. Justice Ram Pal Singh, Vice-Chairman(J).

The Hon'ble Mr. D.K. Chakravorty, Member (A).

JUDGMENT

The prayer in this O.A. lies in a short compass. The applicant has prayed for the relief of a direction to the respondents not to evict the applicant from the present Type IV accommodation in National Vocational Training Institute, Noida Complex, till alternative accommodation suitable to his status is provided by the respondents.

2. The respondents have filed their return. By interim order, the eviction of the applicant was restrained by us on 14.10.91. We have impressed upon the respondents the necessity and importance of providing suitable accommodation to the applicant. The respondents admitted that at the present moment, Type II accommodation is available and they shall immediately allot the same to the applicant. This offer of the respondents was accepted by the applicant in our presence. Therefore, we direct that possession of Type II quarter may be given to the applicant. So far as the question of Type III accommodation is concerned, it may be made available to the applicant as soon as the next Type III accommodation is found vacant for allotment to the applicant.

L. M. L. H.

3. With these orders, this O.A. is finally disposed at the admission stage.

D.K. Chakravorty
(D.K. CHAKRAVORTY)

MEMBER (A)

Ram Pal Singh
(RAM PAL SINGH)

VICE-CHAIRMAN (J)